

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CMP EURO TECHNOPLAST PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                                                                                                                                                                         |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | CMP Euro Technoplast Private Limited                                                                                                                                                                                                                                                    |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 05/12/2013                                                                                                                                                                                                                                                                              |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | ROC Mumbai II                                                                                                                                                                                                                                                                           |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U25203MH2013PTC250785                                                                                                                                                                                                                                                                   |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | <u>Registered Address:</u><br>Plot No. 62, Shop No. 10, Aggarwal Trade Centre, Sector 11, CBD Belapur, Thane, Thane, Thane, Maharashtra, India, 400614.                                                                                                                                 |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 06/08/2026<br>(Order received by the IRP on August 10, 2026)                                                                                                                                                                                                                            |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 06/02/2027                                                                                                                                                                                                                                                                              |
| 8.                          | Name and registration number of the insolvency professional acting as Interim Resolution Professional                                 | Sumedha Management Solutions Private Limited<br>IBBI/IPE-0020/IPA-1/2022-23/50023                                                                                                                                                                                                       |
| 9.                          | Address and e-mail of the Interim Resolution Professional, as registered with the Board                                               | 2B, Geetanjali Apartment, 8B, Middleton Street, Kolkata- 700071.<br><b>IBBI Registered E-mail ID –</b><br><a href="mailto:info@sumedhamanagement.com">info@sumedhamanagement.com</a>                                                                                                    |
| 10.                         | Name and registration number of the insolvency professional acting as Interim Resolution Professional                                 | <b>Process specific address:</b> Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Lower Parel West, Mumbai - 400013.<br><b>Process specific email address:</b><br><a href="mailto:ip.cmpeurotechnoplastpvtltd@gmail.com">ip.cmpeurotechnoplastpvtltd@gmail.com</a> |
| 11.                         | Last date for submission of claims                                                                                                    | 24/08/2026                                                                                                                                                                                                                                                                              |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional  | Not Applicable                                                                                                                                                                                                                                                                          |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                                                                                                                                          |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) Web link:<br><a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a><br>(b) Not Applicable                                                                                                                                                        |

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of CMP Euro Technoplast Private Limited on 06/08/2026 (Order received by the IRP on 10/08/2026).

The creditors of CMP Euro Technoplast Private Limited are hereby called upon to submit their claims with proof on or before 24/08/2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Mr. Bijay Murmuria, Authorised Insolvency Professional  
Sumedha Management Solutions Private Limited  
Interim Resolution Professional

In the matter of CMP Euro Technoplast Private Limited  
Reg. No IBBI/IPE-0020/IPA-1/2022-23/50023

AFA valid till 31/12/2026

AFA - AA1/50023/02/311226/20067

Date: 10/08/2026 Place: Kolkata

**SUMEDHA MANAGEMENT SOLUTIONS  
PRIVATE LIMITED-IPE  
INSOLVENCY PROFESSIONAL  
IBBI REGN. No.  
IBBI/IPE-0020/IPA-1/2022-23/50023**

**Authorised Signatory**

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
CMP EURO TECHNOPLAST PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor

CMP Euro Technoplast Private Limited

2. Date of incorporation of Corporate Debtor

05/12/2013

3. Authority under which Corporate Debtor is incorporated / registered

ROC Mumbai II

4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor

U25203MH2013PTC250785

5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor

Registered Address:  
Plot No. 62, Shop No. 10, Aggarwal Trade Centre, Sector 11, CBD Belapur, Thane, Maharashtra, India, 400614.

6. Insolvency commencement date in respect of Corporate Debtor

06/08/2026  
(Order received by the IRP on August 10, 2026)

7. Estimated date of closure of insolvency resolution process

06/02/2027

8. Name and registration number of the insolvency professional acting as Interim Resolution Professional

Sumedha Management Solutions Private Limited  
IBBI/PE-0020/IPA-1/2022-23/50023

9. Address and e-mail of the Interim Resolution Professional, as registered with the Board

2B, Geetanjali Apartment, 8B, Middleton Street, Kolkata- 700071.  
IBBI Registered E-mail ID -  
info@sumedhamanagement.com

10. Name and registration number of the insolvency professional acting as Interim Resolution Professional

Sumedha Management Solutions Private Limited, C-703, Marathon Innova, Lower Parel West, Mumbai - 400013.  
Process specific email address:  
ip.cmpeurotechnoplastvttd@gmail.com

11. Last date for submission of claims

24/08/2026

12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional

Not Applicable

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)

Not Applicable

14. (a) Relevant Forms and (b) Details of authorized representatives are available at :

(a) Web link:  
<https://ibbi.gov.in/en/home/downloads>  
(b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of CMP Euro Technoplast Private Limited on 06/08/2026 (Order received by the IRP on 10/08/2026). The creditors of CMP Euro Technoplast Private Limited are hereby called upon to submit their claims with proof on or before 24/08/2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Bijay Murmura, Authorised Insolvency Professional  
Sumedha Management Solutions Private Limited  
Interim Resolution Professional  
In the matter of CMP Euro Technoplast Private Limited  
Reg. No. IBBI/PE-0020/IPA-1/2022-23/50023  
AFA valid till 31/12/2026  
AFA - AA/1/50023/02/311226/20067  
Date: 10/08/2026

Place: Kolkata

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR  
M C INDUSTRIES LTD OPERATING AT LILUAH, HOWRAH

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.

M C INDUSTRIES LTD,  
PAN : AABCM7747G  
CIN : U27106WB1993PLC058995

2. Address of the registered office

NH-6, South Chammral, Bombay Road, Near Lokenath Seva Pratisthan, P.O - Liluah, Howrah, West Bengal, India, 711114

3. URL of website

No Website

4. Details of place where majority of fixed assets are located

NH-6, South Chammral, Bombay Road, Near Lokenath Seva Pratisthan, P.O - Liluah, Howrah, West Bengal, India, 711114

5. Installed capacity of main products/ services

NA

6. Quantity and value of main products/ services sold in last financial year

NA

7. Number of employees/ workmen

Nil

8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:

Details can be sought by emailing :  
cirp.mcind@gmail.com

9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:

Will be shared separately with the Applicant after receiving the request through email at cirp.mcind@gmail.com from Prospective Resolution Applicants.

10. Last date for receipt of expression of interest

26-08-2026

11. Date of issue of provisional list of prospective resolution applicants

05-09-2026

12. Last date for submission of objections to provisional list

10-09-2026

13. Date of issue of final list of prospective resolution applicants

20-09-2026

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants

25-09-2026

15. Last date for submission of resolution plans

25-10-2026

16. Process email id to submit Expression of Interest

cirp.mcind@gmail.com

17. Details of Corporate Debtors Registration Status as MSME

Details not available with the RP

Sd/- Sanjai Kumar Gupta, Resolution Professional  
M C INDUSTRIES LTD Under CIRP  
IBBI/PA-001/IR-P00592/2017-2018/11045  
AFA AA/111045/02/300627/109047 Valid Up to: 30-Jun-27  
5A, Akma Heights, 27A, Bagmati Road, Kolkata-700054

Date : 11-08-2026

Place : Kolkata

HB ESTATE DEVELOPERS LIMITED

CIN: L99999HR1994PLC034146

Registered Office : Plot No. 31, Echelon Institutional Area, Sector 32, Gurugram-122001, Haryana

Ph. : + 91-124-4675500, Fax No. : + 91-124-4370985

E-mail : corporate@hbestate.com, Website : www.hbestate.com

NOTICE OF 32nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

Notice is hereby given that the 32nd Annual General Meeting ("AGM") of the members of HB Estate Developers Limited ("the Company") will be held on **Wednesday, September 9, 2026 at 12:00 Noon** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") facility without the physical presence of the members at a common venue to transact the business as set out in the Notice of AGM.

The AGM will be held through VC/ OAVM in compliance with the applicable provisions of the Companies Act, 2013 (the "Act") and Rules framed thereunder read with General Circular Nos. 03/2025 and 20/2020 dated September 22, 2025 and May 5, 2020, respectively, read with various other general circulars issued by the Ministry of Corporate Affairs ("MCA") from time to time, the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Master Circular No. HO/49/14/14(7)/2025-CFDDP02/13762/2026 dated January 30, 2026, issued by Securities and Exchange Board of India ("SEBI") (hereinafter collectively referred to as "the Circulars").

In compliance with the aforesaid Circulars, the Notice of 32nd AGM and Annual Report for the Financial Year 2025-26 will be sent only through electronic mode to those members, whose e-mail address is registered/ available with the Company/ Depository Participant(s). The aforesaid documents will also be available on the website of the Company at [www.hbestate.com](http://www.hbestate.com), on the website of the Stock Exchange where equity shares of the Company are listed i.e. BSE Limited (BSE) at [www.bseindia.com](http://www.bseindia.com) and on the website of National Securities Depository Limited (NSDL) at [www.evoting.nsdl.com](http://www.evoting.nsdl.com).

The Company has engaged the services of National Securities Depository Limited ("NSDL") as the authorised agency to provide the facility of attending AGM through VC/ OAVM, Remote e-voting before AGM and e-voting during AGM.

Members can attend and participate in the AGM through VC/ OAVM facility only and their attendance shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The instructions for joining the AGM will be provided in the Notice of AGM.

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the SEBI Listing Regulations, as amended and the Circulars, the Company will provide the facility of remote e-voting/ e-voting during the AGM to its Members in respect of the business to be transacted at the AGM and for this purpose.

Accordingly, the facility of casting votes by a member through remote e-voting system before the AGM as well as e-voting during the AGM will be provided by NSDL. The detailed procedure for remote e-voting/ e-voting during the AGM by members holding shares in physical mode and members who have not registered their e-mail address with the Company will be provided in the Notice of AGM. The remote e-voting period commences on **Sunday, September 6, 2026 (09.00 A.M.)** and ends on **Tuesday, September 8, 2026 (05.00 P.M.)**.

Members who have not registered their e-mail address with the Company / Depository Participant(s) can obtain Notice of AGM and Annual Report 2025-26 and login credentials for e-voting as per following procedure:

Physical Holding

Please furnish the details by providing a request letter to the Company's Registrar and Share Transfer Agent ("RTA"), RCMC Share Registry Private Limited through an e-mail at [investor.services@remcdelhi.com](mailto:investor.services@remcdelhi.com), mentioning Folio No., Name of Member along with scanned copy of the Share Certificate (front and back), self-attested scanned copy of the PAN Card and address proof of the Member.

Demat Holding

Please update e-mail address / Bank Account Details with your Depository Participants (DPs).

For HB Estate Developers Limited

Sd/-

N V K Rao

(Company Secretary)

M. No.: ACS-35382

Date : August 10, 2026

Place : Gurugram

EQUITAS SMALL FINANCE BANK LIMITED, Regd. Office: 4<sup>th</sup> Floor, Phase II, Spencer Plaza, No. 769, Mount Road, Anna Salai, Chennai - 600002.

Phone: + 91 44 2999 5000, Email: [cs@equitas.bank.in](mailto:cs@equitas.bank.in)

<https://equitas.bank.in/> | CIN: L65191TN1993PLC025280

NOTICE OF THE TENTH ANNUAL GENERAL MEETING & E-VOTING INFORMATION

NOTICE is hereby given that:

1. The Tenth (10<sup>th</sup>) Annual General Meeting ("AGM/Meeting") of Equitas Small Finance Bank Limited ("the Bank") will be held on Wednesday, September 09, 2026 at 11.00 A.M. (IST), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in accordance with the applicable circulars from the Ministry of Corporate Affairs and SEBI issued from time to time, applicable provisions of the Companies Act, 2013 ("the Act") and SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") to transact the Ordinary and Special businesses as set out in the Notice of the 10<sup>th</sup> AGM.

2. Annual Report for the Financial Year 2025-2026 along with Notice of AGM ("AGM documents") have been sent electronically on August 10, 2026 to the Members and Debenture holders whose e-mail IDs are registered with Kfin Technologies Limited, the Registrar & Share Transfer Agent ("RTA")/Depository Participants. Further, a letter providing a web link, including the exact path for accessing the aforesaid AGM documents for FY 2025-2026 is being sent to those Members who have not registered their e-mail addresses.

3. The AGM documents for the FY 2025-26 is available on the Bank's website at <https://ir.equitas.bank.in/shareholder-services/>, on the website of NSDL at <https://www.evoting.nsdl.com> and on the website of BSE Limited at <https://www.bseindia.com> and National Stock Exchange of India Limited at <https://www.nseindia.com>

4. Businesses as set forth in the Notice of the 10<sup>th</sup> AGM are to be transacted through the electronic voting system provided by National Securities Depository Limited ("NSDL") from a place other than the venue of AGM ("Remote e-voting") and through e-voting during the AGM.

5. All the Members are informed that:

i. The instructions for participating through VC and the process of e-voting, including the manner in which Members holding shares in physical form or who have not registered their email address can cast their vote through remote e-voting are provided as a part of the Notice of the Tenth AGM.

ii. Only those persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date, i.e., September 02, 2026 shall be entitled to participate in the Meeting & avail the facility of remote e-voting during the period mentioned for e-voting / e-vote during the AGM. A person who is not a Member as on the cut-off date should treat this Notice for information purposes only.

iii. The Remote e-voting shall commence at 9.00 A.M. IST on Sunday, September 06, 2026 & end at 5.00 P.M. IST on Tuesday, September 08, 2026. Remote e-voting module will be disabled by NSDL after 5.00 P.M. IST on September 08, 2026. Once a vote on a resolution is cast by a Member, he/she shall not be allowed to change it subsequently.

iv. Members who have cast their vote through remote e-voting prior to the AGM may attend the AGM through VC but shall not be entitled to cast their vote again. Members who have not cast their vote through remote e-voting and present in the AGM through VC, shall be eligible to vote through e-voting at the AGM.

v. Any person, who has acquired shares of the Bank and becomes a Member after July 31, 2026, being the date for ascertaining the list of Members to whom the notice convening AGM was despatched up to the cut-off date for voting, i.e., September 02, 2026, may follow the steps mentioned in the Notice of the 10<sup>th</sup> AGM uploaded in the Bank's website at <https://ir.equitas.bank.in/shareholder-services/> to obtain the login ID and password.

vi. In case of any queries/grievances in respect of attending AGM through VC and voting by electronic means, Members may write to Ms. Prajakta Pawle, Deputy Manager, National Securities Depository Limited, 301, 3rd Floor, Naman Chambers, G-Block, Plot C-32, Bandra Kurla Complex, Bandra East, Mumbai-400051 or mail to [evoting@nsdl.com](mailto:evoting@nsdl.com) or call on 022-4886 7000 / 022-24997000

Members may note that as per SEBI Master Circular bearing reference no. HO/38/13(4)/2026-MRSDP02/4298/2026 dated February 06, 2026 (including amendments thereto) it is mandatory for all holders of physical securities in listed entities to update their PAN, contact details (postal address with PIN and mobile number), bank account details and specimen signature ("KYC details") with the Registrar and Share Transfer Agent ("RTA") in case they have not updated the same. Also, effective April 01, 2024, any unclaimed dividend payable to the Members (holding securities in physical form) shall be paid only through electronic mode & such payment shall be made only after furnishing the PAN, contact details including the postal address, mobile number, bank account details and specimen signature. Members are requested to update their KYC with their depositories (where shares are held in dematerialized mode) and with the Bank's Registrar and Share Transfer Agent (where shares are held in physical mode).

Registrar and Share Transfer Agent: Kfin Technologies Limited, Selenium Tower B, Plot No 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad-500032, Toll free number-1800-309-4001, email: [einward\\_ris@kfintech.com](mailto:einward_ris@kfintech.com)

Place: Chennai

Date: August 10, 2026

For Equitas Small Finance Bank Limited

Sd/- N Ramanathan, Company Secretary

# Scooter sales in fast lane on EV boom, GST cuts

ANJALI SINGH  
Mumbai, 10 August

For decades, motorcycles have been the default choice for Indian two-wheeler (2W) buyers — rugged, fuel-efficient and inexpensive to maintain, particularly in rural and value-conscious markets. That preference, however, appears to be loosening its grip.

Data released by the Society of Indian Automobile Manufacturers (SIAM) showed domestic scooter sales rising 30.8 per cent year-on-year (Y-o-Y) in the first quarter of financial year 2026-27 (Q1FY27), from 1.7 million units to 2.2 million units. Motorcycles, still the larger segment by volume, grew at a comparatively modest 14%.

SIAM attributed the divergence partly to last year's goods and services tax (GST) rate cut. "The growth in the scooter segment was higher compared to motorcycles in two-wheelers in Q1FY27, and the segment continued with the momentum created due to reduced GST," it said.

The shift also marks a reversal of a long-term trend in the Indian two-wheeler market. During the 1980s, scooters dominated domestic sales, but motorcycles steadily gained ground after the entry of the four Japanese joint ventures in the mid-1980s.

As consumers gravitated towards more fuel-efficient and technologically advanced motorcycles, the segment's share of the market eventually crossed 70 per cent.

Electric scooters (e-scooters) are amplifying the shift. Domestic sales in the above-250-watt e-scooter category — which includes models from Ather Energy, Bajaj Auto's Chetak, Hero MotoCorp's Vida,

## Charging up

■ SIAM data showed domestic scooter sales rising 30.8% Y-o-Y in the Q1FY27 from 1.7 million units to 2.2 million units

■ Motorcycles, still the larger segment by volume, grew at a comparatively modest 14%

■ SIAM attributed the divergence partly to last year's GST rate cut

■ E-scooters are amplifying the shift

and TVS Motor's iQube — nearly doubled from 207,000 units to 393,000 units. Exports from the category rose nearly 12-fold.

Kumar Rakesh, associate director at BNP Paribas, who tracks the automotive and technology sectors, said EVs contributed significantly to the overall growth in scooter sales during the quarter. "Excluding EVs, the rest of the scooter segment grew 22 per cent Y-o-Y," he said, adding that the emerging "sports scooter" sub-segment was also outperforming the broader category.

After excluding both EVs and sports scooters, growth in the remaining scooter portfolio falls to the mid-teens — only marginally higher than motorcycle growth, Rakesh said. Motorcycles continue to be weighed down by weak demand in the entry-level segment.

# Tata trustees call for inclusion of SRTT members in AGM

BS REPORTER  
New Delhi, 10 August

Some trustees of Tata Trusts, the largest shareholder of Tata Sons, approached the Maharashtra Charity Commissioner recently with a plea to allow trustees of the Sir Ratan Tata Trust (SRTT) to participate in a critical annual general meeting (AGM).

SRTT, one of the two core shareholders of Tata Trusts, was barred by the Charity Commissioner earlier this year from attending meetings and taking any decisions following alleged violation of governance norms linked to life trustees. Ahead of the Tata Trusts board meeting on August 13 and the Tata Sons AGM on August 18, the letter to the Commissioner assumes significance because absence of SRTT could imply a lack of quorum. The AGM is expected to take up adoption of accounts, besides reappointment of N Chandrasekaran as a

The letter assumes significance because the absence of Sir Ratan Tata Trust could imply a lack of quorum at Tata Sons' AGM

board director on Tata Sons. Chandrasekaran, whose second term as executive chairman of Tata Sons is until February 2027, is due to retire as a board director by rotation. In the letter to the Commissioner, the trustees have cited the need for one-time freeing up of the SRTT, citing the proposed grants of ₹400 crore and payout of dividends that are to be approved at the AGM.

# RPSG Group subsidiary to acquire ReNew's 1.4 Gw solar capacity for ₹4,859 cr

NANDINI KESHARI & ISHITA AYAN DUTT  
New Delhi/ Kolkata, 10 August

The RP-Sanjiv Goenka Group (RPSG) on Monday announced that Purvah Green Power Private Limited, the renewable energy platform of CESC Limited, will acquire a 1.4 gigawatt peak (Gwp) operating solar portfolio from Renew Solar Power Private Limited, at an enterprise value of ₹4,859 crore. The portfolio is held across six project special purpose vehicles (SPVs) in Rajasthan and Karnataka.

Funded by the parent company, it is among the largest acquisitions of solar assets in the Indian market, the company said in a statement.

More than 90 per cent of the

capacity is contracted with the Solar Energy Corporation of India under long-term power purchase agreements, with the balance contracted with Karnataka distribution companies, it said, adding that all PPAs are over a 25-year tenure.

"This marks our move from a conventional power player to a diversified energy platform," said Shashwat Goenka, vice chairman, RPSG. "For us, this is going to be a combination of disciplined greenfield development as well as selective acquisitions, which will accelerate value creation for us."

Post the acquisition, Purvah's contracted capacity will increase to 4.8 Gwp, of which 1.8 Gwp is operational and 3 Gwp is at various stages of construction.

INCREDIBLE INDUSTRIES LIMITED

CIN : L27100WB1979PLC032200

14, N.S. Road, 2nd Floor, Kolkata-700 001, Tel: 91 33 22434355; Fax : 91 33 22428551

E-mail : [investorsiii@iilgroup.co.in](mailto:investorsiii@iilgroup.co.in) | Website : [www.incredibleindustries.co.in](http://www.incredibleindustries.co.in)

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026 (₹ in lakh except for EPS)

| Sl. No. | PARTICULARS                                                                                                                                     | Quarter Ended        |                    | Year Ended           |                    |
|---------|-------------------------------------------------------------------------------------------------------------------------------------------------|----------------------|--------------------|----------------------|--------------------|
|         |                                                                                                                                                 | 30/06/2026 Unaudited | 31/03/2026 Audited | 30/06/2025 Unaudited | 31/03/2026 Audited |
| 1       | Total Income from Operations (net)                                                                                                              | 21,303.49            | 21,943.49          | 21,975.69            | 84,029.78          |
| 2       | Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)                                                         | 529.82               | 632.34             | 494.86               | 1,661.14           |
| 3       | Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)                                                    | 529.82               | 632.34             | 494.86               | 1,661.14           |
| 4       | Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)                                                     | 396.25               | 452.11             | 371.51               | 1,151.64           |
| 5       | Total Comprehensive Income for the period [Comprising of Profit / (Loss) for the period (after tax) and Other Comprehensive income (after tax)] | 405.01               | 475.36             | 375.43               | 1,186.65           |
| 6       | Equity Share Capital (Face Value of ₹10/- each)                                                                                                 | 4,676.38             | 4,676.38           | 4,676.38             | 4,676.38           |
| 7       | Reserves (Excluding Revaluation Reserve)                                                                                                        | -                    | -                  | -                    | 11,035.30          |
| 8       | Earnings Per Share (of ₹10/- each) ("Not annualised")                                                                                           |                      |                    |                      |                    |
|         | (a) Basic                                                                                                                                       | *0.87                | *1.02              | *0.80                | 2.54               |
|         | (b) Diluted                                                                                                                                     | *0.87                | *1.02              | *0.80                | 2.54               |

Notes :

1) The above is an extract of the detailed format of Un-audited Financial Results for the Quarter Ended 30th June, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results for the Quarter Ended 30th June, 2026 are available on the website of Stock Exchange(s) at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com) and [www.cse-india.com](http://www.cse-india.com) and also on the website of the Company at [www.incredibleindustries.co.in](http://www.incredibleindustries.co.in).

2) The Company does not have any Exceptional & Extraordinary items to report in the above periods.

3) Figures have been regrouped and rearranged, wherever considered necessary.

Place : Kolkata

Date : 10.08.2026

By Order of the Board

Sd/- Rama Shankar Gupta

Chairman & Managing Director

DIN : 07843716

VODAFONE IDEA LIMITED

Regd. Office: Suman Tower, Plot No. 18, Sector-11, Gandhinagar - 382 011, Gujarat

CIN: L32100GJ1996PLC030976 Tel: +91-79-66714000 Fax: +91-79-23232251

Email: [shs@vodafoneidea.com](mailto:shs@vodafoneidea.com) Website: [www.myvi.in](http://www.myvi.in)

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

(₹ Crore, except per share data)

| Particulars                                              | Quarter ended<br>June 30, 2026<br>Unaudited | Quarter ended<br>June 30, 2025<br>Unaudited | Year ended<br>March 31, 2026<br>Audited |
|----------------------------------------------------------|---------------------------------------------|---------------------------------------------|-----------------------------------------|
| Revenue from Operations                                  | 11,689                                      | 11,023                                      | 44,873                                  |
| Profit/(Loss) before Tax and Exceptional items           | (5,358)                                     | (6,611)                                     | (24,059)                                |
| Profit/(Loss) before Tax and after Exceptional items     | (3,747)                                     | (6,611)                                     | 34,548                                  |
| Profit/(Loss) after Tax and Exceptional items            | (3,754)                                     | (6,608)                                     | 34,552                                  |
| Total Comprehensive Income / (Loss)                      | (3,751)                                     | (6,612)                                     | 34,564                                  |
| Paid up Equity Share Capital (Face value ₹ 10 per share) | 1,08,343                                    | 1,08,343                                    | 1,08,343                                |
| Reserves excluding Revaluation Reserve                   | (1,46,670)                                  | (1,85,278)                                  | (1,44,101)                              |
| Earnings Per Share for the period (₹)                    |                                             |                                             |                                         |
| - Basic                                                  | (0.35)                                      | (0.63)                                      | 3.21                                    |
| - Diluted                                                | (0.35)                                      | (0.63)                                      | 3.21                                    |

Notes:

1. The above unaudited consolidated financial results, as reviewed by the Audit Committee of the Board, were approved and taken on record by the Board of Directors at their meeting held on August 10, 2026

2. Key numbers of Standalone Financial Results:

(₹ Crore)

| Particulars                                 | Quarter ended<br>June 30, 2026<br>Unaudited | Quarter ended<br>June 30, 2025<br>Unaudited | Year ended<br>March 31, 2026<br>Audited |
|---------------------------------------------|---------------------------------------------|---------------------------------------------|-----------------------------------------|
| Revenue from Operations                     | 11,539                                      | 10,905                                      | 44,385                                  |
| Loss before Tax and Exceptional items       | (5,323)                                     | (6,710)                                     | (24,202)                                |
| Loss before Tax and after Exceptional items | (3,712)                                     | (6,634)                                     | 34,482                                  |
| Loss after Tax and Exceptional items        | (3,712)                                     | (6,634)                                     | 34,482                                  |

3. The above is an extract of the detailed format of unaudited financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of unaudited financial results are available on the Stock Exchange websites, [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and on the Company's website [www.myvi.in](http://www.myvi.in). The same can be accessed by scanning the QR code provided below.

For and on behalf of the Board of Directors of  
VODAFONE IDEA LIMITED

Sd/-  
Kumar Mangalam Birla  
Non-Executive Chairman

Place : Mumbai

Date : August 10, 2026

मंगळवार, दि. ११ ऑगस्ट २०२६

कल्याणमध्ये भटक्या कुऱ्याची दहशत; दीडशे नागरिकांना चावा घेतल्याचा दावा, पोलीसांकडून शोधमोहीम

कल्याण, दि. १० : चोर किंवा गुन्हेगारांचा शोध घेण्यासाठी रस्त्यावर उतरणारे पोलीस सध्या चक्रे एका भटक्या कुऱ्याच्या शेजारसाठी रस्त्यावर उतरले आहेत. कल्याण पश्चिमेकडील सदीप हॉटेल परिसर आणि आसूबाजुच्या भागात एका भटक्या कुऱ्याने अक्षरशाः धुमाळूळ घातला असून, या कुऱ्याने आतापर्यंत जवळपास दीडशे नागरिकांना चावा घेतल्याचा दावा केला जात आहे. या प्रकारामुळे परिसरातील नागरिकांमध्ये भीतीचे वातावरण निर्माण झाले असून, संबंधित कुऱ्याला पळवण्याचे मोठे आव्हान प्रशासनासमोर उभे राहिले आहे.

गेल्या काही दिवसांपासून कल्याण पश्चिम परिसरातील सदीप हॉटेल आणि लगतच्या भागात या भटक्या कुऱ्याचा वावर असल्याचे स्थानिकांकडून सांगितले जात आहे. अचानक नागरिकांवर हल्ला करून त्यांना चावा घेण्याच्या घटना घडत असल्याने परिसरात मोठी दहशत निर्माण झाली आहे. विशेषतः लहान मुले, ज्येष्ठ नागरिक तसेच रस्त्यावरून ये-जा करणाऱ्या नागरिकांमध्ये या कुऱ्याची मोठी भीती आहे. नागरिकांना घराबाहेर पडतानाही सावधगिरी बाळगवाी लागत असल्याचे चित्र पाहायला मिळत आहे. या भटक्या कुऱ्याने आतापर्यंत जवळपास १५० नागरिकांना चावा घेतल्याचे सांगितले जात आहे. त्यामुळे हा प्रकार केवळ भटक्या कुऱ्यांच्या समरसेपुरता मर्यादित न राहता नागरिकांच्या सुरक्षिततेचा गंभीर प्रश्न बनला आहे. कुऱ्याचा पुन्हा कोणावर हल्ला होण्याची त्याला तात्कीन पकडण्यात यावे, अशी मागणी स्थानिक नागरिकांकडून केली जात आहे.

नागरिकांच्या सुरक्षेचा प्रश्न गंभीर झाल्यानंतर पोलीस, स्थानिक नगरसेवक, त्याचे कार्यकर्ते आणि नागरिकांनी मिळून कुऱ्याचा शोध सुरू केला आहे. या प्रकरणाची दखल घेत खडकपाडा पोलीस ठाणे आणि महात्मा फुले पोलीस ठाण्याची धाकडे परिसरात दाखल झाली असून, विविध भागात शोधमोहीम राबवली जात आहे. मात्र हा कुत्रा सतत ठिकाण बदलत असल्याने त्याला पकडणे प्रशासनासाठी आव्हान ठरत आहे. मिठालेला नाहितीनुसार, काल खडकपाडा परिसरात एका भटक्या कुऱ्याने अक्षरशा उछाह मांडला होता. रात्रभर चाललेल्या शोभमोहिमेनंतर श्वान पथकाने या कुऱ्याला अखेर पकडण्यात आल्याचे प्रशासनाकडून सांगण्यात आले होते. मात्र हा त्रास थांबलेला नाही. धक्कादायक म्हणजे सकाळपासून अगदी कमी वेळात तब्बल दहा ते पंधरा जणांना या कुऱ्याने चावा घेतल्याची प्राथमिक माहिती सध्या समोर येत आहे. अचानक झालेल्या या हल्ल्यांमुळे प्रवाशांमध्ये भीतीचे वातावरण पसरले आहे.

| <div><b>PUBLIC NOTICE</b></div>                                                                                                                                                                                                                                                                            |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <div><b>I, MANISH HASMUKHLAL BANDI, S/o Shri Hasamukhlal Bandi, residing at Borivali (East), Mumbai, hereby declare that MANISH HASMUKHLAL BANDI, MANISH KUMAR BANDI and MANISH BANDI are my names appearing in various records/documents and all refer to one and the same person, i.e. Myself.</b></div> |
| <div>This declaration is made for identification and all lawful purposes.</div>                                                                                                                                                                                                                            |
| <div><b>Sd/-</b><br/><b>MANISH HASMUKHLAL BANDI</b><br/>Place: Mumbai Date<span> </span>: 11/08/2026</div>                                                                                                                                                                                                 |

| <div><b>जाहीर सूचना</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <div>यादुरे सुचना देण्यात येते की, १) श्रीमती शिवांगी सिंग आणि २) श्री. रितेश खन्ना हे फ्लॅट क्र.११०३, ११वा मजला, व्हिडियॉलिका को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेडचे टॉवर बी, ४२पवी गिवागची मार्ग, चांदिवली, मुंबई-४०००१९, क्षेत्रफळ ८१.९० चौ.मी. कापेट क्षेत्र तक्ता १६७.६८ चौ.फु. तसेच बाल्कनीसह क्षेत्रफळ ४.१५ चौ.मी. तक्ता ४८.३३ चौ.फु., तसेच एक आच्छादित काच पार्किंग जागेसह (सदर जागा), नोंदणी क्रिशा आणि उज-जिल्हा मुंबई शहर आणि मुंबई उपनगर येथील जागेचे मालक आहेत.</div>                                                                                                                                                                                                                                                                                  |
| <div>१) श्रीमती शिवांगी सिंग आणि २) श्री. रितेश खन्ना या सदर मालकांना नोंदणीकृत ग्राहकांच्या मध्ये असलेला निव्वी कारणाकारिता आणि हस्तांतरित करण्याकारिता कारणासाठी कात आहेत आणि जर कोणा व्यक्तीने/कायदेशीर वास्तवगार सदर जागेबाबत निव्वी, एमओयू, ताणा, कर्ज, अधिभार, बंधन, न्यास, वासाहक, ताबा, मांडेपत्र, मालकीहक, कायदेशीर हक, जमी, पयसना, शेअर, परिक्षा, शेअर हक्क, हिस्सा हक्कनाम, अन्य दायित्वा/दायित्वाबाबत निव्वी असून इतर प्रकार कोणाही दावा, आक्षेप किंवा अधिका, हक, हित इत्यादी असल्यास त्यांनी सदर सूचना प्रकाशनापासून १५ दिवसांत आवश्यक कागदोपत्री पुराव्यासह निव्वी स्वाक्षरीकर्ताकडे कळवावे. अन्यथा माझे अशील सदर सूचनेच्या दिवस समाप्तीनंतर प्राप्त कोणाही दावा विचाराने न घेता उपरोक्त जागेच्या खोदीची सर्व प्रक्रिया माझे अशील पूर्ण करतील.</div> |
| <div>आज दिनांक ११ ऑगस्ट, २०२६</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <div><div><div>राहुल नेंद्र सिंग</div><div>वकील उच्च न्यायालय</div><div>दुकान क्र.६८, पर्वड प्लाझा, हिरानंदानी गार्डन, पर्वड, मुंबई-४०००५६.</div></div></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |

| <div><b>जाहीर सूचना</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <div>यादुरे सुचना देण्यात येत आहे की, स्वर्गीय नासिर अब्दुल्ला मालवणकर (उर्फ नासिर मालवणकर उर्फ नासिर अब्दुल्ला मालवणकर) हे श्रीमती रिझवाना नासिर मालवणकर (उर्फ रिझवाना नासिर मालवणकर) यांच्यासह फ्लॅट क्र.४०४, ४४वा मजला, गुडविल हामनी को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, प्लॉट क्र.७६, सेक्टर ११, शेरोली, नवी मुंबई, ठाणे-४००००८, महाराष्ट्र, क्षेत्रफळ कापेट क्षेत्र ८१.३ चौ.मी. आणि ८१.४७ चौ.मी. टेरेससह (सदर प्लॅट/जागा) असलेल्या निवासी जागेचे संयुक्त मालक होते.</div>                                                                                                                                                                                     |
| <div>सदर श्री. नासिर अब्दुल्ला मालवणकर (उर्फ नासिर मालवणकर उर्फ नासिर अब्दुल्ला मालवणकर) (मृत) यांचे १ सप्टेंबर २०१३ रोजी निधन झाले. एम.ए. याचिका क्र.८५/२०१० (परिशिष्ट क्र.२३) च्या अनुषंगाने, ठाणे येथील दिवाणी न्यायाशाी वरिष्ठ विवाग्याच्या माननीय न्यायालयेने दिनांक २७ जुलै, २०२२ रोजी वारसा प्रमाणपत्र मंजूर केले आहे की, त्यांची पत्नी-श्रीमती रिझवाना नसीर मालवणकर (उर्फ रिझवाना नसीर मालवणकर) आणि त्यांची मुले-कुमारी फैहीना नसीर मालवणकर, कुमारी रक्कमर नासिर मालवणकर (उर्फ रक्कमर नासीर मालवणकर), कुमारी नमीना नसीर मालवणकर (उर्फ नमीना नसीर मालवणकर) आणि श्री. अली नसीर मालवणकर (अली नसीर मालवणकर) हे मृत व्यक्तीचे एकमेव कायदेशीर वारसदार आहेत.</div> |
| <div>तदनुसार मृत व्यक्तीची मुले-कुमारी फैहीना नासिर मालवणकर, कुमारी रक्कमर नासिर मालवणकर (उर्फ रक्कमर नासिर मालवणकर), कुमारी निरमा नासिर मालवणकर (उर्फ निरमा नासिर मालवणकर) आणि श्री. अली नासिर मालवणकर (उर्फ अली नासिर मालवणकर) यांनी दिनांक ०६ जुलै, २०२६ रोजी उप-विम निबंधकाकडे अ.क्र.टीएनएम१-८६६-२०२६ अन्वये नोंदीकृत एक दानपत्र तयार करून, सदर प्लॅट/पट्टीला आणताने हद्दाचे हिस्से श्रीमती रिझवाना नासिर मालवणकर (उर्फ रिझवाना नासिर मालवणकर) यांना बहीन म्हणून दिले. ज्यामुळे त्या सधर पर्वट/जागेच्या १००% अधिभाजित हितरत्यास संपूर्ण मालक झाल्या.</div>                                                                                                      |
| <div>श्रीमती रिझवाना नासिर मालवणकर (उर्फ रिझवाना नासिर मालवणकर) या उपरोक्त जागा आमच्या अशिलाना उपरोक्त सदर जागा सर्व बाजोपासून मुक्त करून निव्वी करण्याचा व निव्वी विलेनॅट लावण्याचा करार करत आहेत आणि जर कोणत्याही व्यक्ती, कायदेशीर वारसदार इत्यादीनी सदर उपरोक्त प्लॅट/जागेवर कोणत्याही प्रकारचा दावा, आक्षेप किंवा हक, मालकी, हिस्सांमधे इत्यादी दावा असल्यास त्यांनी या सूचनेच्या प्रकाशनापासून १५ दिवसांच्या आत आवश्यक साहाय्यक कागदोपत्री पुराव्यासह स्वाक्षरीकर्तास कळवावे, पत्नानंतर माझे अशील सदर सूचनेची मुदत संपल्यानंतर प्राप्त झालेल्या कोणाही दाव्याचा विचार न करता, उपरोक्त प्लॅट/जागा खोदी करण्याची औपचारिकपणे पूर्ण करतील.</div>                  |
| <div>आज दिनांक ११ ऑगस्ट, २०२६</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |

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|---------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <div><div><div>राहुल नेंद्र सिंग</div><div>वकील उच्च न्यायालय</div><div>दुकान क्र.६८, पर्वड प्लाझा, हिरानंदानी गार्डन, पर्वड, मुंबई-४०००५६.</div></div></div> |
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| <div><b>PUBLIC NOTICE</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <div>Notice is hereby given to the general public that the original title documents relating to the property described hereunder have been lost/ misplaced and despite diligent search the same could not be traced.</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| <div>A Police Complaint ID No 79473/2026 dated 05/08/2026 regarding the loss/misplacement of the said original documents has already been lodged with the M.I.D.C Police Station. The property in question is: [Flat no-503, 5th Floor, B-wing, Tashyev Co-operative Housing Society Ltd, Plot No-18, Salfae Park, Church Road, Marol, Andheri East, Mumbai, Maharashtra-400059, admeasuring 395 sq.ft built-up area, CTS No-1209 of Villag Marol, Taluka Andheri District Mumbai.]</div>                                                                                                                                                                                                                                                                                                                                              |
| <div>The original documents stated to have been lost/misplaced include: 1.Original dated of Declaration dated 14th day of May 2010 bearing registration no-BDR-9-060034-2010 in the name of Yusuf Hasnani Amrwalaba.</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| <div>2.Original Index-2 of the above-mentioned document.</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |
| <div>3.Original Sale Deed dated 21st April 1993 between Shri Yusuf/Bhai Sharafali Gowlwa and Yusuf Hasnani Amrwalaba.</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| <div>If any person is in possession of, or subsequently comes across or finds any of the aforesaid original documents, he/she is requested to immediately return or deliver the same to the office of the Advocates at the below mentioned address.</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| <div>Further so if any person(s), bank(s), financial institution(s), society, authority or any other person having possession of, claiming any right, title, interest, charge, lien, mortgage, encumbrance or any objection in respect of the aforesaid original documents and/or the said property is hereby requested to intimate the undersigned in writing together with documentary evidence in support of such claim within the below mentioned address within 14 (Fourteen) days from the date of publication of this Notice, failing which it shall be presumed that no person has any claim in respect thereof and the owner shall proceed to obtain certified copies/duplicate documents and/or deal with the property without any further reference to such claim, if any, which shall be deemed to have been waived.</div> |
| <div><div><div>Advocate</div><div>11/08/2026</div><div>Ghadiadi Legal Place: Mumbai Advocates High Court Ground Floor, 33/35, Hirani House, Lane Next to Mumbai Darbar Restaurant, Mazgaon, Mumbai - 400010, INDIA.</div></div></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

| <div><b>नोटीस</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
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| <div>श्री साई दत्ता एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित. फायनल प्लॉट नं. १३३, टी.पी.एस.०३, माहिम विभाग, बाळ गोविंददास रोड, माहिम, मुंबई-४०० ०१६ या संस्थेचे सभासद असलेल्या वा संस्थेच्या इमारतीत निवासी गाळा क्रं. ७७२ धारण करणारे श्रीमती. वसुंधरा जनार्दन केळसकर यांचे दिनांक ०१/११/२०१७ रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही. त्यांचा वारस मुलगा श्री. अजय जनार्दन केळसकर यांनी हस्तांतरण आणि गाळा हस्तांतरणासाठी अर्ज केलेला आहे. त्यास अर्जदार यांची बहीण श्रीमती. स्वास्तिका विवेकानंद गिरकर यांनी संमती दिलेली असून तरी संस्था या नोटीशीद्वारे संस्थेच्या भंडवलात/ मालमतेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार/ हरकतदार यांच्याकडून हक्क मागण्या/ हरकती मागविण्यात येत आहेत. ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून १५ दिवसांत त्यांनी आपल्या मागण्यांच्या वा हरकतीच्या पृष्ठार्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणाही व्यक्तीकडून हक्क मागण्या किंवा हरकत सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भंडवलातीत/ मालमतेत भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीक राहील. जर अशा कोणत्याही हक्क मागण्या/ हरकत आल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीदारास/ हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात सचिव यांच्याकडे संध्याकाळी ७.३० ते ९.३० पर्यंत नोंदीत दिलेल्या तारखेपासून नोटीशीची मुदत संपण्याच्या/ तारखेपुढील उपलब्ध राहील.</div> |
| <div>श्री. साई दत्ता एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित यांच्या करिता आणि वतीने, सही/- सचिव ठिकाण - मुंबई दिनांक 11/08/2026</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |

| <div><b>नोटीस</b></div>                                                                                                                   |
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| <div>श्री. साई निकेतन एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित यांच्या करिता आणि वतीने, सही/- सचिव ठिकाण - मुंबई दिनांक १1/08/2026</div> |

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|                                                                                                                                                                                                                                                                                     | <b>शिवसह्याद्री सहकारी पतपेढी मर्यादित</b><br>(Multistate Regn. No. : MSCS/CR/1532/2024) |
| <b>प्रशासकीय कार्यालय<span> </span>:</b> ११८, देवी भवन, ५ वा मजला, सेनापती बापट मार्ग, माटुंगा रोड(प.), मुंबई - ४०००१६   फोन नं. ०२२३५०८३१५/०२२३५१३६८८८                                                                                                                                                                                                               |                                                                                          |
| <b>वार्षिक सर्वसाधारण सभा सूचना</b>                                                                                                                                                                                                                                                                                                                                   |                                                                                          |
| उपरोक्त संस्थेच्या सर्व सभासदांना दिव्यवण्यात येते की, संस्थेची ३५ वी वार्षिक सर्वसाधारण सभा <b>गुरुवार, कळंकट २७ ऑगस्ट २०२६ रोजी</b> सायंकाळी ४.०० वाजता <b>कस्तुरबा महिला मंडळ हॉल, सेनापती बापट मार्ग, माटुंगा रोड रेल्वे स्टेशन समोर, माटुंगा रोड (प.) , मुंबई - ४०००१६</b> , या ठिकाणी आयोजित करण्यात आली आहे. तरी आणण या संपेस वेळेवर उपस्थित रहावे, ही विनंती. |                                                                                          |
| अहवालाची प्रत संस्थेच्या <a href="https://www.shivsahyadripatpedhi.com">https://www.shivsahyadripatpedhi.com</a> या अधिकृत संकेतिक स्थळावर उपलब्ध आहे.                                                                                                                                                                                                                |                                                                                          |

दिनांक : १० ऑगस्ट २०२६  
ठिकाण : मुंबई

संचालक मंडळाच्या आदेशानुसार  
मुख्य कार्यकारी अधिकारी  
शिवसह्याद्री सहकारी पतपेढी मर्यादित

| <div><b>Public Notice</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
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| <b>BEFORE THE LEARNED SOLE ARBITRATOR MR. C. L. THOOL</b><br>(Arising out of Arbitration Application No. 204 of 2023)<br><b>In the matter of:</b><br><div><div><div><div><span><span></span></span><div><div><span><span></span></span></div><div><div>Dipti Joymilind Patankar Claimant</div></div></div></div><div>Versus</div><div><div><div><span><span></span></span><div><div><span><span></span></span></div><div><div>Unispac Heights Pvt.Ltd.... Respondent</div></div></div></div></div></div></div></div></div>                                                                                                                                                                                     |
| <b>Take notice</b> that the above arbitration proceedings are pending before the Learned Sole Arbitrator, Mr. C. L. Thool, at Mumbai. The Claimant has filed an Application under <b>Section 25 of the Arbitration and Conciliation Act, 1996</b> , inter alia seeking forfeiture of the Respondent's right to file the Statement of Defence and for proceeding with the arbitration in accordance with Section 25(b) of the Arbitration and Conciliation Act, 1996. It is further stated that <b>Ms. Trupti Jayanand Salgaonkar and Ms. Monika Anush (née Monika Suresh Naik)</b> are sought to be impleaded as legal heirs of deceased Claimant No. 2 for the limited purpose in the Arbitration proceeding. |
| The Claimant states that the Respondent has changed its address and the Advocate on record for the Respondent has not been responding despite attempts made by the Claimant. Hence, this public notice is being issued to notify the Respondent and the aforesaid Legal heirs of the pendency of the above proceedings and the filing of the said application.                                                                                                                                                                                                                                                                                                                                                 |
| The Respondent and the aforesaid legal heirs are hereby called upon to appear in person or through an Advocate and take appropriate steps in the matter, failing which the Learned Sole Arbitrator may proceed with the arbitration and pass appropriate orders in accordance with law and in their absence.                                                                                                                                                                                                                                                                                                                                                                                                   |
| You are therefore requested to kindly coordinate directly with the Hon'ble Sole Arbitrator, should you so desire, at the following address and email ID:<br><b>Office Address:</b> 2/E, Calcot House, Tamarind Lane, Behind Bombay House, Fort, Mumbai 400 001.                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>Email:</b> thoolc@gmail.com<br>This notice is published pursuant to the directions of the Learned Sole Arbitrator.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>Mumbai Date:</b> 10/08/2026<br><b>One Point Legal Solutions</b><br><b>Advocate for the Claimant</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |

| <div><b>जाहीर सूचना</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
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| <div>स्वर्गीय <b>श्री. अशोक गुरुनाथ जोशी</b> हे अशोका सुपरमार्केट कोहोसोलि., एस.व्ही. रोड आणि आर रोडचा जंजऱण, पाटकर कोलेजजवळ, गोंयावर पश्चिम, मुंबई-६२ येथील सोसायटीचे सदस्य आहेत. यांचे मुंबई येथे २४.०१.२०२५ रोजी निधन झाले. त्यांच्या पश्चात त्यांची पत्नी <b>श्रीमती किर्ती अशोक जोशी</b> आणि <b>सुलगा श्री. अमोघ अशोक जोशी</b> हे कायदेशीर वारसदार आहेत. सोसायटीला <b>श्रीमती कीर्ती अशोक जोशी</b> आणि त्यांचा मुलगा <b>श्री. अमोघ अशोक जोशी</b> यांच्याकडून सोसायटीच्या दस्तान नमूद असलेल्या <b>युनिट क्र.२२६ रेवेजी बी-२२८</b> असा दुरुस्त करण्यासंबंधी एक अर्ज प्राप्त झाला आहे. सोसायटी याद्वारे वारस किंवा वारसदार किंवा इतर दावेदार/आक्षेपकर्ते यांच्याकडून, सोसायटीच्या दस्तान नमूद असलेल्या युनिट क्र मांकांच्या दुरुस्तीसाठी, या सूचनेच्या प्रकाशनापासून <b>१५ दिवसांच्या</b> काळावधीत त्यांच्या दाव्यांच्या/आक्षेपांच्या सार्वजनार्थ अशा कागदपत्रांच्या आणि इतर पुराव्यांच्या प्रतीसह दावे किंवा आक्षेप आमंत्रित करत आहे. जर वर नमूद केलेल्या काळावधीत कोणतेही दावे/आक्षेप प्राप्त झाले नाहीत, तर सोसायटी मूत सदस्याच्या सोसायटीच्या भंडवलातीत/ मालमतेतील शेअर्स आणि हितसंबंधांबाबत व्यवहार करण्यास स्वतंत्र असेल आणि सोसायटीच्या जवविधीमये नमूद केलेल्या पद्धतीनुसार, सोसायटीच्या दस्तान नमूद असलेल्या <b>युनिट क्र.२२८ रेवेजी बी-२२६</b> असा दुरुस्त करेल. सोसायटीला प्राप्त झालेले दावे/आक्षेप, जर काही असतील तर, सोसायटीच्या उपविधीमये नमूद केलेल्या पद्धतीनुसार हाताळले जातील. संस्थेच्या माहितीकृत उपविधीची प्रत, दावा करणाऱ्यांना/आक्षेप घेणाऱ्यांना सूचना प्रसिद्ध झाल्याच्या तारखेपासून ते मुदत संपल्यानंतर स.१०.३० ते दु.१२.३० या वेळेत सोसायटीच्या कार्यालयात/सचिवाकडे तपासणीसाठी उपलब्ध आहे.</div> |
| <div><b>सही/- सचिव</b><br/>अशोका सुपरमार्केट कोहोसोलि., एस.व्ही. रोड आणि आर रोडचा जंजऱण, पाटकर कोलेजजवळ, गोंयावर पश्चिम, मुंबई-६२.<br/>ठिकाण: मुंबई दिनांक: ११.०८.२०२६</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

| <div><b>नोटीस</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
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| <div>श्री. साई निकेतन एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित. इमारत क्रं.06, श्री. साई सुंदर नगर, सदानंद हासू तांडेल मार्ग, डॉ. अनी बेझंट मार्ग, प्रभादेवी, मुंबई 400 025 या संस्थेचे सभासद असलेल्या वा संस्थेच्या इमारतीत निवासी सदनिका क्रं. 604 धारण करणारे श्री. मोहन बाळू जाधव यांचे दिनांक 18/08/2018 रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही. त्यांची पत्नी श्रीमती. माधवी मोहन जाधव यांनी वारस हस्तांतरण आणि गाळा हस्तांतरणासाठी अर्ज केलेला आहे. तरी संस्था या नोटीशी द्वारे संस्थेच्या भंडवलात/ मालमतेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार/ हरकतदार यांच्याकडून हक्क मागण्या/ हरकती मागविण्यात येत आहेत. ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून 15 दिवसांत त्यांनी आपल्या मागण्यांच्या वा हरकतीच्या पृष्ठार्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणाही व्यक्तीकडून हक्क मागण्या किंवा हरकत सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भंडवलातीत/ मालमतेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीक राहील. जर अशा कोणत्याही हक्क मागण्या/ हरकत आल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीदारास/ हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात सचिव यांच्याकडे संध्याकाळी 7.00 ते 10.00 पर्यंत नोटीस दिलेल्या तारखेपासून नोटीशीची मुदत संपण्याच्या/ तारखेपुढील उपलब्ध राहील.</div> |
| <div>श्री. साई निकेतन एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित यांच्या करिता आणि वतीने, सही/- सचिव ठिकाण - मुंबई दिनांक १1/08/2026</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |

| <div><b>नोटीस</b></div>                                                                                                                   |
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| <div>श्री. साई निकेतन एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित यांच्या करिता आणि वतीने, सही/- सचिव ठिकाण - मुंबई दिनांक १1/08/2026</div> |

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|                                                                                                                                                                                                                                                                                     | <b>शिवसह्याद्री सहकारी पतपेढी मर्यादित</b><br>(Multistate Regn. No. : MSCS/CR/1532/2024) |
| <b>प्रशासकीय कार्यालय<span> </span>:</b> ११८, देवी भवन, ५ वा मजला, सेनापती बापट मार्ग, माटुंगा रोड(प.), मुंबई - ४०००१६   फोन नं. ०२२३५०८३१५/०२२३५१३६८८८                                                                                                                                                                                                               |                                                                                          |
| <b>वार्षिक सर्वसाधारण सभा सूचना</b>                                                                                                                                                                                                                                                                                                                                   |                                                                                          |
| उपरोक्त संस्थेच्या सर्व सभासदांना दिव्यवण्यात येते की, संस्थेची ३५ वी वार्षिक सर्वसाधारण सभा <b>गुरुवार, कळंकट २७ ऑगस्ट २०२६ रोजी</b> सायंकाळी ४.०० वाजता <b>कस्तुरबा महिला मंडळ हॉल, सेनापती बापट मार्ग, माटुंगा रोड रेल्वे स्टेशन समोर, माटुंगा रोड (प.) , मुंबई - ४०००१६</b> , या ठिकाणी आयोजित करण्यात आली आहे. तरी आणण या संपेस वेळेवर उपस्थित रहावे, ही विनंती. |                                                                                          |
| अहवालाची प्रत संस्थेच्या <a href="https://www.shivsahyadripatpedhi.com">https://www.shivsahyadripatpedhi.com</a> या अधिकृत संकेतिक स्थळावर उपलब्ध आहे.                                                                                                                                                                                                                |                                                                                          |

| <div><b>Public Notice</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |
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| <b>BEFORE THE LEARNED SOLE ARBITRATOR MR. C. L. THOOL</b><br>(Arising out of Arbitration Application No. 204 of 2023)<br><b>In the matter of:</b><br><div><div><div><div><span><span></span></span><div><div><span><span></span></span></div><div><div>Dipti Joymilind Patankar Claimant</div></div></div></div><div>Versus</div><div><div><div><span><span></span></span><div><div><span><span></span></span></div><div><div>Unispac Heights Pvt.Ltd.... Respondent</div></div></div></div></div></div></div></div></div>                                                                                                                                                                                     |
| <b>Take notice</b> that the above arbitration proceedings are pending before the Learned Sole Arbitrator, Mr. C. L. Thool, at Mumbai. The Claimant has filed an Application under <b>Section 25 of the Arbitration and Conciliation Act, 1996</b> , inter alia seeking forfeiture of the Respondent's right to file the Statement of Defence and for proceeding with the arbitration in accordance with Section 25(b) of the Arbitration and Conciliation Act, 1996. It is further stated that <b>Ms. Trupti Jayanand Salgaonkar and Ms. Monika Anush (née Monika Suresh Naik)</b> are sought to be impleaded as legal heirs of deceased Claimant No. 2 for the limited purpose in the Arbitration proceeding. |
| The Claimant states that the Respondent has changed its address and the Advocate on record for the Respondent has not been responding despite attempts made by the Claimant. Hence, this public notice is being issued to notify the Respondent and the aforesaid Legal heirs of the pendency of the above proceedings and the filing of the said application.                                                                                                                                                                                                                                                                                                                                                 |
| The Respondent and the aforesaid legal heirs are hereby called upon to appear in person or through an Advocate and take appropriate steps in the matter, failing which the Learned Sole Arbitrator may proceed with the arbitration and pass appropriate orders in accordance with law and in their absence.                                                                                                                                                                                                                                                                                                                                                                                                   |
| You are therefore requested to kindly coordinate directly with the Hon'ble Sole Arbitrator, should you so desire, at the following address and email ID:<br><b>Office Address:</b> 2/E, Calcot House, Tamarind Lane, Behind Bombay House, Fort, Mumbai 400 001.                                                                                                                                                                                                                                                                                                                                                                                                                                                |
| <b>Email:</b> thoolc@gmail.com<br>This notice is published pursuant to the directions of the Learned Sole Arbitrator.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| <b>Mumbai Date:</b> 10/08/2026<br><b>One Point Legal Solutions</b><br><b>Advocate for the Claimant</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |

| <div><b>जाहीर सूचना</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |
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| <div>वकील मिश्रा विकास</div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| <div><b>वर्सई रेथील ना. जाहीर नोटीस</b><br/><b>श्रीमती अर्जुन गणेश बेद्रे दिवाणी न्यायाधीश व. स्तर, वर्साई हवाई न्यायालयात</b><br/>दिवाणी किरकोळ अर्ज ७६ / २०२५<br/>ने. त्र. १३/०८/२०२६</div>                                                                                                                                                                                                                                                                                                                                                                     |
| <div><b>1. Mr. Loknath Bantappa Kotian, Add-Shop No. A-1/A, Pancham View CHS Ltd, Achole Road, Near Achale Talav, Nallasopara(East), Taluka Vasai, District Palghar Pin-401209 (M) 8830645651 VS</b></div>                                                                                                                                                                                                                                                                                                                                                        |
| <div><b>1. Mrs. Rashmi Ramesh Jappu Add-A104/Gala Marveilia, off Safal Parivar Road Near Sun Nidhya Hospital, South Bopal, Ahmedabad-380058, Gujarat</b></div>                                                                                                                                                                                                                                                                                                                                                                                                    |
| <div><b>2. Mrs. Yashoda Bhoja Kunder Age-72 years, Occu-Housewife, Address: Mausam Co-op. Housing Society Ltd Room No. 6 &amp; 7, Ground Floor, Shestari Nagar Vasai (West), Taluka Vasai, District Palghar - 401202</b></div>                                                                                                                                                                                                                                                                                                                                    |
| <div><b>3. Mrs Pratibha Jayesh Athav, Age-55 yrs, Occ-Housewife Add-D-202, Sagar Prakash Society, Achole Road, Lodha Marg, Near Vichare Office, Nallasopara Taluka Vasai, District Palghar</b></div>                                                                                                                                                                                                                                                                                                                                                              |
| <div>रंजणार्थ वरील अर्जदार यांनी मयत के. शुक्लता रंजण यांचे दिनांक ०१/०८/२०२५ रोजी मयत झाले आहेत. यांच्या मालमते संबंधी प्रोटेंट दाखला मिळवण्यात आलेल्या यांनी या न्यायालयात <b>दिवाणी किरकोळ अर्ज ७६/२०२५</b> दाखल केला आहे.</div>                                                                                                                                                                                                                                                                                                                               |
| <div><b>मालमतेचे वयन</b><br/>1. Flat No. 205, Second Floor, Dhanraj Park Co-Operative Housing Society Ltd, situated at land bearing survey no. 42 and 45, Hissa No.8 and 3, Village Barampur, Vasai Road (West), Taluka Vasai, District, Palghar<br/>2. Flat No. A-105, First Floor, Silver Spring Co-operative Housing Society Ltd, situated at land bearing survey no. 42 and 45, Hissa No.8 and 3 Village Barampur, Vasai Road (West), Taluka Vasai, District Palghar<br/>3. Saving Bank Account no. 00241010-0002329 with Bharat Bank Dewnambai Branch.</div> |
| <div>त्याबाबत ज्या कोणी इसमास त्यांचे कायदेशीर वारस, हक्क हितासंबंध किंवा हरकत असेल त्यांनी हया न्यायालयात <b>दिनांक १३/०८/२०२६ रोजी</b> सकाळी ११.०० वाजता किंवा ही नोटीस प्रसिद्ध झाले पासून एक महिन्याचे आत लेखी हरकत दाखल करावी. वरसदार वारस दाखला देण्याबाबत जर कोणत्याही इसमाची हरकत न झाल्यास योग्य ते पुरावे व कागद-पत्र घेऊन अर्जदार हयांना वारस दाखला देण्यात येईल हयाची कृपया नोंद घेण्यात यावी.<br/>आज दि.०३/०८/२०२६ रोजी माझ्या सहनिष्ठी व न्यायालयाच्या शिक्क्यांशी दिती.</div>                                                                      |
| <div><b>हुक्मपत्रक अधिका</b><br/><b>दिवाणी न्यायालय व स्तर वर्साई</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |

| <div><b>रोज वाचा दै. ‘मुंबई लक्षदीप’</b></div>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
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| <b>नोटीस</b> <div>साईधाम (वरळी) एस.आर.ए सहकारी गुहनिर्माण संस्था मर्यादित. इमारत क्रं.08, लेडी रतन होमिंग कॉम्प्लेक्स, दैनिक शिखरेर मार्ग, वरळी, मुंबई - 400 018 या संस्थेचे सभासद असलेल्या वा संस्थेच्या इमारतीत निवासी सदनिका क्रं. 602 धारण करणारे श्री. भिनहाज अहमद मोहम्मद हनीफ सिद्दीकी यांचे दिनांक 22/01/2025 रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही. त्यांची पत्नी श्रीमती. महकुला बेगम भिनहाज अहमद सिद्दीकी यांनी वारस हस्तांतरण आणि गाळा हस्तांतरणासाठी संयुक्तपणे अर्ज केलेला आहे. तरी संस्था या नोटीशीद्वारे संस्थेच्या भंडवलात/ मालमतेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार/ हरकतदार यांच्याकडून हक्क मागण्या/ हरकती मागविण्यात येत आहेत. ही नोटीस प्रसिद्ध झाल्याच्या तारखेपासून 15 दिवसांत त्यांनी आपल्या मागण्यांच्या वा हरकतीच्या पृष्ठार्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणाही व्यक्तीकडून हक्क मागण्या किंवा हरकत सादर झाल्या नाही तर मयत सभासदाचे संस्थेच्या भंडवलातीत/ मालमतेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्याची संस्थेला मोकळीक राहील. जर अशा कोणत्याही हक्क मागण्या/ हरकत आल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीदारास/ हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात सचिव यांच्याकडे संध्याकाळी 7.00 ते 10.00 पर्यंत नोटीस दिलेल्या तारखेपासून नोटीशीची मुदत संपण्याच्या/ तारखेपुढील उपलब्ध राहील.</div> |